



सत्यमेव जयते

High Court of Judicature at Patna

Website : <https://patnahighcourt.gov.in>

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TECHNICAL ASSISTANT RECRUITMENT EXAMINATION, 2026

ADVERTISEMENT

Advertisement No.- PHC/01/2026

Dated: 25.03.2026

Important Dates

Date for commencement of submission of online application form	:	01.04.2026
Last date for submission of online application form	:	30.04.2026
Last date for making online fee payment	:	02.05.2026
Date of Examination	:	To be notified later

- Online applications are invited from eligible candidates for appointment to **53 (fifty three)** vacant posts of **Technical Assistant (Group-C Post)** in **Level 5 (₹29,200/- to ₹92,300/-)** of pay matrix of 7th PRC plus usual allowances as admissible under the Patna High Court I.T. Technical Cadre Rules, 2021 and the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021 (as amended from time to time) in the Establishment of Patna High Court (hereinafter referred to as 'High Court') initially on probation for a period of one year under the terms and conditions mentioned below :-

Sl. No.	Category	Total number of posts	Horizontally reserved posts for women
1.	Unreserved	24	08
2.	Scheduled Castes (SC)	08	03
3.	Scheduled Tribes (ST)	01	00
4.	Extremely Backward Classes (EBC)	09	03
5.	Backward Classes (BC)	06	02
6.	Economically Weaker Sections (EWS)	05	01
Total		53	17

Out of total 53 posts of Technical Assistant, **02 (two) posts shall be horizontally reserved** under 4% horizontal reservation for **Locomotor Disabled** candidates as classified in Resolution no. 13062 dated 12.10.2017 of Government of Bihar.

Willing candidates may apply online through the link provided on the official website of the Court i.e. <https://patnahighcourt.gov.in> only. The Application Form through any other mode shall not be accepted. The link shall remain active from **01.04.2026** to **02.05.2026** till **23:59 hrs.** after which the link shall be disabled. **No new registration or modification in the online application form shall be permitted after the last date for submission of online application i.e. 30.04.2026.**

One candidate shall submit one application only and in case more than one Application i.e. multiple Application Forms are submitted by the same candidate, the last application form, correct in all respect, shall only be taken into account for consideration of his/ her candidature.

Only such candidates shall be considered for selection who participate and qualify in all the stages of the Examination, and no exemption shall be granted to any candidate including Locomotor Disabled candidates from appearing in any part/stage of the Examination for the reasons whatsoever.

Number of Vacancies is purely tentative in nature and the High Court reserves the right to alter the same at any stage of the selection process.

2. Eligibility Criteria :-

(i) Nationality :-

A candidate for recruitment to the post of Technical Assistant must be-

- (a) A citizen of India, or
- (b) A Tibetan refugee who came over to India before 1st January, 1972 with the intention of permanently settling in India, or
- (c) A person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka and East African countries of Tanzania (formerly Tanganyika) and Zambia with the intention of permanently settling in India.

Provided that a candidate belonging to category (b) or (c) above must be a person in whose favour a certificate of eligibility has been issued by the State Government.

Provided also that, if a candidate belongs to category (c) above, no certificate of eligibility will be issued for a period of more than one year and such a candidate can be retained in service after a period of one year only if he has acquired Indian citizenship.

Note :- A candidate in whose case a certificate of eligibility is necessary but the same has neither been issued nor refused, may be admitted to an examination or interview

and he/ she may also be provisionally appointed subject to the necessary certificate being obtained by him/ her or issued in his/ her favour.

- (ii) **Character :-** The character of a candidate must be such as to render suitable in all respect for appointment to the service in the High Court. The decision of the Appointing Authority in this regard shall be final.

Note :- Person terminated/ dismissed by the Government or by a Local Authority or a Corporation owned or controlled by the Government or convicted of serious offences (other than those punishable with only fine) by Court of law will be deemed to be ineligible for the recruitment.

- (iii) **Marital Status :-** A male candidate who has more than one wife alive or a female candidate who has married a person already having a wife alive shall not be eligible for the recruitment.

- (iv) **Physical fitness :-** No person shall be recruited unless he/ she is in good mental and physical health and free from any physical defect likely to interfere with the efficient performance on his/ her official duties. Before a candidate recruited directly is appointed to the establishment, he/ she shall be required to produce a medical certificate of physical fitness issued under the signature of a Medical Officer (not below the rank of Deputy Superintendent of a Government Hospital) at the time of joining the post.

Provided that no person under Orthopedically Handicapped (O.H.) – Locomotor Disabled category shall be recruited unless he/ she is in good mental health and physically fit except to the extent of his/ her disability.

- (v) **Age limit :-** A candidate for direct recruitment to the post of Technical Assistant must not be below 18 years of age as on the 1st January, 2026 i.e. a candidate must not be born later than 01.01.2008.

The category-wise permissible upper age limit is as follows:-

Sl. No.	Category	Maximum Age
01	Unreserved & EWS (Male)	37 years (born not earlier than 02.01.1989)
02	Unreserved & EWS (Female)	40 years (born not earlier than 02.01.1986)
03	BC / EBC (Male & Female)	40 years (born not earlier than 02.01.1986)
04	SC/ ST (Male & Female)	42 years (born not earlier than 02.01.1984)

Upper age limit for those in employment under Central Government or Government of Bihar shall be relaxable by 5 years.

Locomotor Disabled candidates shall be entitled to an additional relaxation of 10 years in the maximum age limit of respective category.

The upper age limit shall not apply to a person already serving in the establishment of the High Court or a person engaged on daily wages or those working in the Courts subordinate to this Court or placed on deputation.

Relaxation in upper age limit for candidates belonging to EWS (Female)/BC/EBC/SC/ST category shall be provided subject to production of Domicile/ Permanent Residence Certificate alongwith their respective Caste Certificate (for SC/ST), Non Creamy Layer (NCL) Certificate (for BC/EBC), Income and Asset Certificate (for EWS) at the time of applying, document verification and whenever asked during the selection process. All the relevant certificates should be issued by the competent authority as recognized by the law for the purpose of Government of Bihar (बिहार सरकार के प्रयोजनार्थ).

Relaxation in upper age limit for Locomotor Disabled Candidates shall be provided subject to production of Disability Certificate issued by the Competent Authority as per relevant rules.

3. **Minimum Qualification/ Eligibility Conditions** :- The applicant must possess following essential qualification and experience as mentioned in the table given below as on 01.01.2026:

Sl. No.	Name of the Post	Minimum Qualifications & Experience
1.	Technical Assistant	i. B.C.A./ I.T.I./ Diploma holder from a Polytechnic in Computer Science & Engineering / Electronics & Telecommunication / Electronics & Communication. ii. A minimum relevant experience of 01 year.

Note:

- Candidates are advised to ensure that the **ITI trade** or **Diploma course** declared by them conforms to the disciplines specified above. Any deviation from the specified disciplines may result in rejection of the candidature at any stage of the recruitment process.
- Candidates are advised to carefully examine **Annexure-II (Syllabus)** and ensure that their experience is **aligned with the one or more subjects/topics specified in Annexure-II (Syllabus)**.

High Court reserves the right to **assess and determine the relevance and admissibility of the qualification(s) and experience(s) claimed** and its decision shall be final and binding.

4. **Preferential Qualification** :- A candidate –

- who has served in the Territorial Army for a minimum period for two years, or

- (ii) who has obtained a 'B' certificate of the National Cadet Corps shall, other things being equal, be given preference in the matter of direct recruitment to the establishment at the time of interview.

5. **Reservation :-** Vertical Reservation for Scheduled Castes (SC), Scheduled Tribes (ST), Extremely Backward Classes (EBC), Backward Classes (BC) and Economically Weaker Sections (EWS) of the State of Bihar shall be applicable in following manner :-

Category Code	Category	Percentage of Reservation
01	Scheduled Castes	16%
02	Scheduled Tribes	01%
03	Extremely Backward Classes	18%
04	Backward Classes	12%
05	Economically Weaker Sections	10%

Note: There shall be 35 % horizontal reservation to Women and 4% horizontal reservation to Locomotor Disabled candidates.

- (i) The benefit of **35 % horizontal reservation for Women Candidates** and **4% horizontal reservation for Locomotor Disabled candidates** shall be granted **only to the permanent residents of Bihar**, subject to concurrence of the respective resolution no. 12575 dated 09.07.2025 and resolution no. 8962 dated 21.05.2025 of the Government of Bihar by Hon'ble the Chief Justice of Patna High Court.
- (ii) The **selected Locomotor Disabled candidates shall be adjusted to the same category (reserved/unreserved) to which they belong.**
- (iii) Candidates must submit/upload the following certificates mandatorily at the time of application:
- Candidates claiming reservation under **SC/ST category** shall be required to submit/upload following certificates as and when asked for:
 - Caste Certificate**
 - Domicile/ Permanent Residence Certificate**
 - Candidates claiming reservation under **BC/EBC category** shall be required to submit/upload following certificates as and when asked for:
 - Non-Creamy Layer (N.C.L.) Certificate** (बिहार सरकार के प्रयोजनार्थ)
 - Domicile/ Permanent Residence Certificate**

Note:

- In the light of letter no. 673 dated 08.03.2011, letter no. 15760 dated 02.09.2022 and letter no. 11734 dated 20.06.2023 of the General Administration Department, Government of Bihar, the Caste/N.C.L. certificate of the candidates (including **married women**) claiming reservation should be issued in their **father's name and permanent address (and not in the name of their husband for married women).**

- ii. Candidates belonging to BC/EBC category will not be eligible for reservation solely on the basis of caste certificate. It will be mandatory for such candidates to submit/upload a N.C.L. certificate to avail the benefits of reservation.
- c) Candidates claiming reservation under **EWS category** shall be required to submit/upload following certificates as and when asked for:
 - i. **Income and Asset Certificate** issued by Competent Authority as recognized by Law or Relevant Rules of State of Bihar (valid for 1 year from the date of issuance).
 - ii. **Domicile/ Permanent Residence Certificate**

Note: In case of **married woman candidates of E.W.S. category, the Income and Asset Certificate** must be issued from the **permanent residence of her husband**. However, it will be mandatory for the married woman to submit a **domicile/permanent residence certificate** issued with **father's name and address**, so that it is clearly established that the said married woman is a native resident of the state of Bihar.

All certificates/documents uploaded must be issued on or before the last date of submission of the online application form, i.e. **30.04.2026** and they must be valid on the date of submission of online application form. The date of submission of online application form shall be reckoned for determining the validity of the uploaded certificates/documents.

The date of issuance of Caste/N.C.L./E.W.S./Domicile certificate shall be reckoned as the date on which the certificate is issued by the Revenue Officer.

The certificates/documents produced by the candidates appearing for Document Verification must be the same as those uploaded at the time of filling the online application form. Certificates other than those uploaded shall not be considered valid and may lead to the cancellation of candidature.

- (iv) If the applicant does not claim reservation or mention his/her category in the application form, he/she will not be given the benefit of reservation. **Such candidates shall be treated as Unreserved category candidates. After final submission of the application form, any request with regard to change of category shall not be entertained.**
- (v) The candidates belonging to reserved category are advised to satisfy themselves and ascertain their particular category of reservation at the time of filling up the online application form. Once the online application is finally submitted, **any communication with regard to erroneous entry in reservation category or submission of invalid Domicile (Permanent Residence) Certificate/ Category Certificate/N.C.L Certificate/Income and Asset Certificate shall not be entertained** and claim for the benefit of reservation shall not be accepted. Such candidates shall be considered under the Unreserved Category.

- (vi) Only such person would be eligible for reservation under Locomotor Disabled quota who is having **not less than 40% (forty percent) of relevant disability**. Applicants claiming benefit of reservation under Locomotor Disabled quota shall be required to submit a Disability Certificate issued by the Competent Authority as per relevant rules as and when asked for.

In addition to above, the **Locomotor Disabled** candidates appearing at the time of Document Verification/Interview after having availed the benefits of reservation in previous stages of recruitment exercise, would be **subjected to a medical examination by a Medical Board**, as constituted by the Court in due course for determining the nature and percentage of disability(ies), so claimed by the candidates. The decision of the Medical Board shall be final and considered for the preparation of the final result.

Note :- There is no provision for Scribe or extra time in any part/stage of examination for the Locomotor Disabled Candidates.

6. Mode of Selection :-

- (i) Written test.
- (ii) Trade/ Skill Test/ Work Proficiency Test.
- (iii) Interview.

Note :-

- a) If the number of applicants is on the higher side, there shall be a 'Screening/Preliminary Test' to shortlist the candidates for appearing at the Written Test.
- b) The Final Merit list shall be prepared by taking into account the total marks secured by the candidate in Written Test, Trade/ Skill Test/ Work Proficiency Test and Interview in adherence to the model roster point and reservation policy adopted in the High Court.

7. Minimum Qualifying Marks :- The minimum qualifying marks shall be :-

- (i) 40% marks in the Preliminary Test, if conducted.
- (ii) 40% marks in Written Test.
- (iii) 40% marks in Trade/ Skill Test/ Work Proficiency Test.
- (iv) 30% marks in Interview.

8. Syllabus and Scheme of Examination :- The Syllabus and Scheme of Examination is provided in **Annexure- I & Annexure-II**.

9. Examination Fee :-Candidates are required to pay the fee in following manner :-

Sl. No.	Category	Amount
(i)	Unreserved/ BC/ EBC/ EWS	₹1100.00

(ii)	SC/ ST/ Locomotor Disabled	₹550.00
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Note :- (a) Payment of fee shall be accepted through online mode only.

(b) Application without prescribed fee shall not be considered.

(c) Examination Fee once paid shall not be refunded. No request for refund of fee once remitted by the candidate will be entertained under any circumstances.

(d) Abovementioned fee for SC/ST/ Locomotor Disabled category is applicable in case where the candidate is a permanent resident of Bihar and such applicants are required to submit/upload the Domicile/ Permanent Residence Certificate, their respective Category Certificate and medical certificate (for Locomotor Disabled Candidates) issued by the competent authority at the time of application and/or when asked for.

(e) Any kind of service, processing, transaction charges or any other amount charged by the bank for online transaction will be borne by the candidates.

10. Centre of Examination :-

The Examination Centres will preferably be allotted in the city of Patna. However, in case the number of candidates is higher, they may be called on to appear at examination centres outside the city of Patna. Moreover, the High Court reserves the right to divert candidates of any Centre/ City to other Centre/ City in administrative exigency.

High Court also reserves the right to cancel any Centre/City and ask the candidates of that Centre/City to appear at any other Centre/City.

11. Procedure for appointment :-

- (i) If the number of applicants is on the higher side, the High Court reserves the right to shortlist the candidates through a screening/preliminary test for which the qualifying marks would be 40% of the total marks. **If a Preliminary Test is held, the syllabus will be as given in Annexure-I and Annexure-II.**
- (ii) Only those candidates shall be considered for selection who appear and secure the minimum qualifying marks in all stages of the examination i.e. Written Test, Trade/ Skill Test/ Work Proficiency Test and Interview.
- (iii) Selection will be made on the basis of marks secured by the candidate in Written Test, Trade/ Skill Test/ Work Proficiency Test and Interview and a select list/ panel (waiting list) shall be prepared in adherence to the model roster point and reservation policy adopted in the High Court.
- (iv) In the recruitment process, preference shall be given to candidates with work experience in the High Court.
- (v) **In the event of a tie in the total marks (comprising marks of the Written Test, Trade/Skill Test/Work Proficiency Test and Interview) among candidates, preference shall first be given to the candidate possessing**

work experience in the High Court. This preference shall not include grant of any extra/grace marks or any relaxation in the minimum qualifying marks.

Thereafter, inter se merit among the candidates shall be determined on the basis of higher marks obtained in the Written Test. If the tie persists even after considering the Written Test marks, the candidate born earlier (older in age) shall be placed higher in the merit list.

- (vi) Such panel (waiting list) shall remain valid for a period of one year from the date of its approval by the Competent Authority and its validity may be extended for another one year in case of exigency.
- (vii) The appointee shall have to join within the period specified in the appointment letter. Joining time may be extended upon satisfaction of the Appointing Authority.

Provided that the appointee who joins after the period specified in the appointment letter and beyond the extension period, if any, his/ her seniority shall be determined on the basis of his/ her date of joining.

12. General Instructions :-

- (i) The schedule of examination or any change in it or any information with regard to the selection process shall be brought to the notice of candidates only through the official website of the High Court. No personal communication shall be made in this regard.
- (ii) There shall be no provision for re-evaluation/re-checking/scrutiny of the answer sheet/score. No correspondence in this regard shall be entertained.
- (iii) The High Court reserves the right to alter the number of vacancies, modify the examination process, bring about changes in the scheme of selection and the minimum qualifying marks, without assigning any reason thereof. All instructions issued shall be strictly complied with by the candidates at every stage of the Examination.
- (iv) Decision of the High Court shall be final in all matters relating to Eligibility, Acceptance or Rejection of the applications/ candidature of any applicant, Penalty for false information, Mode of Examination process, Allotment of Examination centres, Selection and Appointment to the post etc.
- (v) **Candidates must go through the Detailed Advertisement carefully especially the General Instructions, Scheme and Syllabus of Examination (Annexure-I and Annexure-II) and How to Apply (Annexure-III) given in the advertisement for filling the Application Form online. Candidature of**

applicants not complying with the Instructions shall summarily be cancelled/rejected.

- (vi) Candidates are advised to fill up the online application form very carefully and recheck the data filled prior to its final submission. Information such as Name, Gender, Contact details/ Address, e-mail ID, Category, Disability Status, Educational Qualification details, Date of Birth, etc. provided by the candidates in the Online Application Form shall be treated as final. The Candidates shall fill their complete postal address with PIN Code. Any request for change in such particulars after final submission of the online form shall not be considered, in any manner.
- (vii) Online Application Form cannot be withdrawn, once it is submitted successfully.
- (viii) Application Forms which do not fulfill the eligibility criteria or not filled as per the instructions shall be rejected.
- (ix) **In case, multiple application forms are submitted by a candidate, the last application form correct in all respect shall be accepted and the fee deposited with earlier applications shall not be adjusted/ refunded under any circumstance.**
- (x) **Candidates are advised to apply online well before the closing date and not to wait for the last date of submission to avoid any possibility of link failure or any other technical issue whatsoever. The High Court will not be responsible if any candidate fails to finally submit the application form before the last date of submission on account of aforesaid reasons or for any other reason.**
- (xi) In case it is found at any time in future that a Candidate has used/ uploaded the photograph and/ or signature of someone else in his/ her Application Form/ Admit Card or he/ she has tampered with his/ her Admit Card/ result, these acts of the candidate shall be treated as Unfair Means. The candidature of such candidates may be cancelled at any stage of the recruitment process.
- (xii) In case a candidate is found providing incorrect information or his/ her identity is proved to be false at any time in future, he/ she may, in addition to disqualification, face penal action as per the law.
- (xiii) Candidates who have changed their name after Matriculation must submit a duly notarized affidavit, proof of publication of such change in at least one national and one local newspaper, and the relevant **Gazette Notification (mandatory document)** at the time of document verification. The name appearing in all subsequent educational and other documents must be supported by the aforesaid documents. In the absence of these, the candidature may be rejected at any stage of the recruitment process.

- (xiv) In case, it is found at any stage of the recruitment process that a candidate does not fulfill the eligibility norms and/ or that he/ she has suppressed/ twisted or truncated any material facts, his/ her candidature shall stand cancelled without giving any reason and notice to the candidate concerned. If any of these shortcomings is detected even after appointment, his/ her service will be liable to be terminated and he/ she will be liable to punishment through proceedings as decided by the Competent Authority.
- (xv) Candidates are required to fill the Online Application Form carefully with correct and complete information. If any incomplete or false information is furnished, then the candidate will be solely responsible for the same and on the basis of false and incomplete information, the Application Form shall be rejected at any stage of the selection process without giving any reason/ notice. On furnishing any false certificate or indicating wrong category in the application form or in case of any other default, the High Court may reject the candidature at any stage of the selection process.
- (xvi) Candidates must disclose the details of any criminal proceeding initiated or First Information Report (FIR)/Complaint Case lodged against them or any punishment awarded to them. Concealment of these fact(s) may disqualify and entail cancellation of their candidature.
- (xvii) Candidates must disclose the details of any departmental proceeding initiated or instituted against them or any punishment awarded to them during their current or previous employment(s). Concealment of these fact(s) may disqualify and entail cancellation of their candidature and termination of service in case they get appointed.
- (xviii) Print out of the On-line Application Form or hard copies of Certificates/ Mark sheets are not required to be submitted. Candidates shall have to produce all the required documents pertaining to eligibility for verification as and when asked for by the High Court, failing which he/ she shall be disqualified for this Recruitment exercise.
- (xix) **Candidates must keep print out of the Online Application Form, E-Admit Card and at least 08 (eight) copies of colour passport size photograph as uploaded in the Online Application Form and produce the same alongwith all the required uploaded certificates/documents at the time of verification of the documents.**
- (xx) **Candidates shall appear in the examination at their own cost at the allotted Examination Centre on the date/ shift and time indicated in their respective Admit Cards, which would be issued in due course of time through official Website of the Patna High Court only. Admit Cards shall not be dispatched to the candidates individually. The High Court shall not be responsible for any loss/ injury caused to the candidates in course of appearing in the examination.**

- (xxi) **Candidates are required to keep with them at least two passport size recent colour photograph (as uploaded in the online application form), one identity proof (Photo-Identity Card viz. Aadhaar Card, Voter ID Card, Driving License, Passport, PAN Card, any other ID Card issued by the Central/ State Government or class 10th Certificate having photograph, name, father's name and date of birth of the candidate) alongwith the admit card issued to the candidate and shall produce the same on demand at the time of examination at the centre. The details mentioned on the ID Card must match the details appearing on the admit card, else the candidate may be denied entry into the examination hall.**
- (xxii) **Mobile Phone, Pager, Bluetooth device, Smart Watch or any other communication device is not allowed inside the premises where the examination is to be conducted. Any infringement of these instructions may entail suitable actions/ restrictions as the High Court may deem fit and proper including debarment from future examinations.**
- (xxiii) Canvassing in any form and/ or use of unfair means during the examinations shall disqualify the candidature of the applicant and the result of such Candidates shall not be declared (and may be cancelled).
- (xxiv) All the candidates who are already employed in Central Government or State Government or in any Central Government or State Government Public Undertaking and/ or in any type of other organization established or governed by the Central Government or State Government or Recognized Private Sector Entity, will apply online after seeking permission from their employer and will have to produce "NO OBJECTION CERTIFICATE (N.O.C.)" issued from their respective Cadre Controlling Authorities/Appointing Authorities at the time of online application and document verification, failing which his/ her selection may be cancelled by the High Court.
- (xxv) Candidates must submit the relevant experience certificate(s) for the claimed period of experience at the time of filling online application form and document verification. Failure to produce the requisite experience certificate(s) shall result in rejection of the candidature.
- (xxvi) It is to be noted that if a candidate has been allowed to appear in the examination, it neither implies that the candidate's eligibility has been verified nor it vests any right with a candidate to get appointment. The eligibility is subject to final verification by the Competent Authority. The candidate shall satisfy his/her eligibility before applying online and he/she shall be totally responsible, in case, he/she is not found eligible to apply as per the given eligibility criteria.
- (xxvii) Merely appearing and qualifying in the "Technical Assistant Recruitment Examination, 2026" does not confer any right to the candidate to get appointment.

- (xxviii) Selection of a candidate in the Examination is provisional, subject to he/she being found eligible for selection.
- (xxix) Information uploaded on the official website of the Patna High Court shall not be provided to candidates or any other person under the Right to Information Act, 2005 (hereinafter referred to as R.T.I. Act) read with the Patna High Court (Right to Information) Rules, 2005 as amended from time to time. The information uploaded on the official website of the High Court shall remain available for a specific period only. Therefore, candidates are advised to download the uploaded information and keep it with them for future reference, if any. During the course of recruitment, neither any application under the R.T.I. Act shall be entertained nor shall any information be provided. Factual information under the R.T.I. Act shall be provided only after declaration of final result. Inferential questions or speculative questions shall not be answered under the R.T.I. Act.
- (xxx) Any representation filed by a candidate in respect of direct recruitment shall not be entertained once the process is initiated.
- (xxxi) The category/ sub-category wise cut off marks of each stage/test/part of the examination shall be declared with the write-up of the result of that stage. Whereas, the individual final score of each stage of a candidate (to be viewed through individual login) will be uploaded on the official website of the High Court after declaration of the final result in due course of time and no application under the R.T.I. Act in this regard shall be entertained.
- (xxxii) Selection of candidates shall be made purely on the basis of merit in a transparent manner; hence, Candidates have to be careful of touts, who promise to get them selected unlawfully on illegal considerations/ means.
- (xxxiii) **The record relating to the “Technical Assistant Recruitment Examination, 2026” would be available up to 365 days from the date of declaration of final result and thereafter all examination materials shall be weeded out and no communication including R.T.I. application in this regard shall be entertained with respect to this recruitment exercise.**
- (xxxiv) All disputes pertaining to the conduct of the “Technical Assistant Recruitment Examination, 2026” including Results shall fall within the jurisdiction of the High Court of Judicature at Patna only.
- (xxxv) Candidates are advised to visit the official website of the High Court i.e. <https://patnahighcourt.gov.in> regularly for latest updated information and other references. They may also call the helpline numbers in case of any technical support while filling up the online application form.

Dated: 25.03.2026

**Sd/-
Registrar General**

Annexure-I**SYLLABUS AND SCHEME OF EXAMINATION**

The “Technical Assistant Recruitment Examination, 2026” shall be conducted in 03 (three) stages i.e. Written Test, Trade/ Skill Test/ Work Proficiency Test and Interview. The Screening/Preliminary Test shall be conducted if the number of applicants is on the higher side. The Scheme of Examination shall be as follows:-

Stage of Examination		Maximum Marks	Minimum Qualifying Marks	Duration
[A] Screening/ Preliminary Test (MCQ based) [It shall be conducted if the number of applicants is on the higher side]	General Awareness	15	---	---
	Reasoning and Quantitative Aptitude	10	---	---
	General English	15	---	---
	Computer Applications	60	---	---
		100	40	2 Hours
[B] Written Test (MCQ based)		200	80	2 Hours
[C] Trade/Skill Test/Work Proficiency Test		100	40	1 Hour
[D] Interview		30	9	--
Total marks for preparation of final merit list ([B]+[C]+[D])		330		

SCREENING/PRELIMINARY TEST

The Preliminary Test shall be Multiple Choice Question based and it shall be conducted if the number of applicants is on higher side. It shall be held for the purpose of shortlisting of candidates for the next stage of examination i.e. Written Test and **the marks obtained by the candidates in this test shall not be considered for preparation of merit list.** The Preliminary Test shall be of total 100 marks and the minimum qualifying marks shall be 40. There shall be negative marking for incorrect answers in the preliminary test. For every correct answer, one (1) mark will be awarded and for every incorrect answer, one-fourth (1/4) will be deducted as negative marking. **Ten times candidates** of the total number of advertised vacancies (following the model roster point and the reservation policy adopted in the High Court) will be shortlisted for appearing at next stage i.e. **Written Test**. However, the candidates who have obtained **marks equal to** the marks obtained by the **last shortlisted candidate** of their

respective categories, **will also be shortlisted** for the next stage even if the total number of candidates called for Written Test exceeds the ten times criteria.

The Syllabus of Preliminary Test shall be as follows:-

- (i) **General Awareness:-** Questions in this component will be aimed at testing the candidates' general awareness. Questions will be designed to test knowledge of current events and of such matters of every day observations and experience in their scientific aspect as may be expected from any educated person. The test will include questions relating to-
- India and its neighbouring countries especially pertaining to History, Culture, Geography, Polity, Economy, General Policy and Scientific Research.
 - Current Affairs, Books and Authors, Sports, Important Schemes, Important Days, People in News, current events of national importance, National/ International Awards etc.
 - Awareness towards General Science and Environment applicable in day to day life and awareness of knowledge of social importance.
 - Bihar especially pertaining to its History, Culture, Geography, Economy, Polity and general awareness.

- (ii) **Reasoning and Quantitative Aptitude:-** It would include questions of both verbal and non-verbal type. This component may include questions on Analogy, Similarity and Difference, Space Visualization, Space Orientation, Problem Solving, Analysis, Visual Memory, Discrimination, Observation, Relationship Concept, Arithmetical Reasoning, Verbal and Figural Classification, Arithmetical Number Series, Non Verbal Series, Coding and decoding, statement conclusion, syllogistic reasoning etc.

In this section, questions will also be designed to test the ability of appropriate use of numbers and number sense of the candidates. The scope of the test will be Number System, Computation of Whole Numbers, Decimals, Fractions, relationship between numbers, Basic arithmetic operations, Percentage, Ratio and Proportion, Average, Interest, Profit and Loss, Time and Distance, Time and Work, Height and Distance, Mensuration etc.

- (iii) **General English:-** The questions will be designed to test the candidates' understanding of the languages and literature, correct use of words, phrases and idioms and ability to write the languages correctly, precisely and effectively. The questions will ordinarily cover vocabulary, grammar, sentence structure, synonyms, antonyms and their correct usage, spot the error, fill in the blanks, spellings/ detecting mis-spelt words, idioms & phrases, one word substitution, improvement of sentences, active/ passive voice of verbs, conversion into direct/ indirect narration, shuffling of sentence parts, shuffling of sentences in a passage, cloze passage, comprehension passage etc.

- (iv) **Computer Applications:** Refer to the detailed syllabus at **Annexure-II**.

WRITTEN TEST

The Written Test shall be Multiple Choice Question based intended to test the domain-specific theoretical knowledge of the candidates. The Test shall be of total 200 marks and the minimum qualifying marks shall be 80. Following Written Test, **six times** candidates of the total number of advertised vacancies (following the model roster point and the reservation policy adopted in the High Court) will be shortlisted for the next stage i.e. **Trade/ Skill Test/ Work Proficiency Test**. However, all the candidates who have obtained **marks equal to** the marks obtained by the **last shortlisted candidate** of their respective categories **will also be shortlisted** for the next stage even if the total number of candidates called for Trade/Skill Test/Work Proficiency test exceeds the six times criteria.

The detailed syllabus for the Written Test is enclosed as **Annexure-II**.

Note:- Except the questions of General English in Screening/Preliminary Test, the questions of remaining sections in Screening/Preliminary Test and questions in Written Test shall be both in English and Hindi languages. However, the English version shall always prevail in case of any discrepancy or inconsistency between English version and its Hindi Translation.

TRADE/ SKILL TEST/ WORK PROFICIENCY TEST

The test shall assess practical knowledge of the candidates. Following Trade/Skill Test/Work Proficiency test, **three times** candidates of the total number of advertised vacancies (following the model roster point and the reservation policy adopted in the High Court) will be shortlisted for the next stage i.e. **Interview**. However, all the candidates who have obtained **marks equal to** the marks obtained by the **last shortlisted candidate** of their respective categories **will also be shortlisted** for the next stage even if the total number of candidates called for Interview exceeds the three times criteria.

INTERVIEW

The interview shall be of 30 marks and the minimum qualifying marks shall be 09.

It shall be mandatory for the candidates to appear and secure the minimum qualifying marks in all stages of the examination i.e. Written Test, Trade/ Skill Test/ Work Proficiency Test and Interview failing which they shall not be considered for preparation of final merit list.

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**Annexure-II****SYLLABUS**

| Sl. No. | Subject                                | Details                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|---------|----------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Programming Fundamentals               | Basic concepts of programming, algorithm development, introduction to the programming environment, introduction to C programming, variables, data types, and operators, control structures: if, else, switch, functions and parameter passing, arrays and strings, pointers and dynamic memory allocation, file I/O.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 2.      | Data Structure                         | Introduction to arrays and strings, array manipulation and operations, string manipulation and algorithms, singly linked lists, doubly linked lists, circular linked lists, linked list operations and applications. Stack implementation and applications, queue, deque and priority queue.<br>Binary trees and binary search trees, tree traversal algorithms, balanced trees: AVL trees, red-black trees, graph representation: adjacency matrix, adjacency list, graph traversal algorithms: depth-first search (DFS), breadth-first search (BFS), minimum spanning tree algorithms.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 3.      | Web technology & Virtualization        | Overview of the World Wide Web and Internet, introduction to cloud computing concepts and models, benefits and challenges of cloud computing, HTML5: structure and semantics, CSS3: styling and layout, JavaScript: programming fundamentals and DOM manipulation, responsive web design.<br>Virtualization-Hypervisor and containers, life cycle of VM and administration. Virtualization platforms ESXi, Hyper-V, KVM, etc. Thorough familiarity of the Linux OS is expected.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 4.      | Computer Networks                      | Signals and transmission media, digital and analog transmission, multiplexing techniques, transmission errors and error detection, modulation and demodulation, Network hardware devices (Hub, Switch, Modem, Router, Bridge, Repeaters, Firewall). Guided transmission media: twisted pair, Coaxial cable, optical fiber.<br>Logical addressing, IPv4 addressing, subnetting, super netting, IPv6 addressing, routing fundamentals, routing algorithms (Distance Vector, Link State), IP Routing (RIP, OSPF, BGP), Internet Control Message Protocol (ICMP), multicast routing, Quality of Service (QoS) and traffic management.<br>Domain Name System (DNS), File Transfer Protocol (FTP), Hypertext Transfer Protocol (HTTP), Simple Mail Transfer Protocol (SMTP), Post Office Protocol (POP), Internet Message Access Protocol (IMAP), Telnet, Dynamic Host Configuration Protocol (DHCP), Simple Network Management Protocols (SNMP)<br>System maintenance and troubleshooting Windows and Linux OS installation procedures - Dual Boot Reserving space for User System while installing OS Trouble shooting issues related to OS. device drivers - Installing packages through command line/GUI, Shell Scripting. |
| 5.      | Computer Organization and Architecture | Overview of computer architecture and organization, binary, decimal, octal, and hexadecimal number systems, representation of integers, floating-point numbers, and characters, two's complement representation, Binary Coded Decimal (BCD) representation, logic gates and their functions, combinational and sequential circuits, minimization techniques: Karnaugh maps.<br>CPU Architecture: Control Unit, Arithmetic Logic Unit (ALU), registers, Instruction Set Architecture (ISA), Instruction Execution Cycle (IEC), addressing modes, memory technologies: RAM, ROM, cache memory, virtual memory, memory organization and addressing, cache memory: organization, mapping, replacement policies, memory interfacing and I/O operations.                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |

|    |                                                  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
|----|--------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 6. | Hardware Devices<br>Installation and<br>Database | <p>Importance of Installation and Configuration, Basic Troubleshooting Techniques, Installation and Configuration of PCs, Laptops, Mobile Devices, Printers, and Scanners, Management of Various I/O Devices and Peripherals.</p> <p>Installation &amp; Configuration of OS (Windows/Ubuntu) upgrade, ROM/RAM, BIOS, Bootstrap Memory, Firmware Hard Disks, Assembling of PC, Installation of Systems and troubleshooting, BIOS settings, Installation and testing of a printer. Installation and Maintenance of UPS Systems. Installation and maintenance of various networking devices like routers and switches, in and out structured cabling, Installation of Firewalls and Connectivity of LAN connectivity of Wireless network devices, Configuring and sharing internet in PCs and other devices.</p> <p>Overview of Databases and Database Management Systems (DBMS), Importance of Databases in Modern Computing, Databases E-R Model, Relational Model: Relational Algebra, Tuple Calculus, SQL, Integrity Constraints, Normal Forms. File Organization. Indexing: Band B-- Trees, Transactions and Concurrency Control. Types of Databases: Relational, NoSQL, Object-Oriented, etc., Relational Model Basics: Tables, Rows, Columns, Keys, Entity-Relationship (ER) Diagrams, normalization: First, Second, and Third Normal Forms, Basic SQL Queries: SELECT, INSERT, UPDATE, DELETE, Filtering Data: WHERE Clause, Sorting Data: ORDER BY Clause, joining Tables: INNER JOIN, LEFT JOIN, RIGHT JOIN.</p> |
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**Annexure- III****HOW TO APPLY****Instructions for Filling the Online Application Form:-**

1. Candidates are advised to read the detailed advertisement carefully prior to filling the online application form. The candidate must ensure that he/she has an active e-mail ID and Mobile number for registration and these e-mail ID and Mobile number are required to be preserved till publication of final result in order to receive urgent communication from the High Court in case of need. The candidate must also ensure the availability of all the relevant documents/ certificates at the time of filling the online application form.
2. For Applying Online, visit the “**Recruitments**” tab in the column on the left hand menu of official website of Patna High Court (<https://patnahighcourt.gov.in>).
3. Click on the link “Technical Assistant Recruitment Examination, 2026”.
4. Click on “Apply online”.
5. Click on the link “New Registration” to register.
6. On the registration page, a candidate is required to fill in his/ her Full Name, Father's Name, Mother's Name, Gender, Reservation Category, Date of Birth, Mobile Number, E-mail ID etc. **Fields marked with asterisk (\*) are mandatory. Prior to submission, the candidate must ensure that all the details filled in are correct in all respect, as the data once submitted cannot be changed.** After verification of data, registration number and password will be generated and the same will be communicated by SMS/E-mail.
7. Candidates are advised to print the Registration Page for future reference.
8. Thereafter, the candidate will have to Login by using Registration Number and Password shared via SMS/Email.
9. **After login, a detailed application form will open where the data provided at the time of registration shall be visible in prefilled format and it cannot be altered.**
10. At first, a candidate is required to fill in his/ her Personal Details and then click “submit”.
11. Thereafter, the candidate is required to fill in Education Details and then click “submit”. **Diploma Branch/Course and I.T.I. Trade must fall under the disciplines specified in Clause 3 of the Advertisement.**

12. Thereafter, the candidate is required to fill in Experience Details and then click “submit”. **The candidate should enter job details in reverse chronological order (from the most recent to the earliest).**
13. Thereafter, the candidate is required to upload the following documents :-
- a) Scanned copy of recent passport size colour photograph
  - b) Scanned signature
  - c) Matriculation (10<sup>th</sup>) Certificate
  - d) Matriculation (10<sup>th</sup>) Marksheet
  - e) B.C.A./I.T.I./Diploma Certificate
  - f) B.C.A./I.T.I./Diploma Marksheet
  - g) Experience Certificate(s)
  - h) No-Objection Certificate, if applicable
  - i) Valid Identity Proof containing photograph.
  - j) Domicile Certificate, if applicable. (Candidates seeking the benefit of reservation and concession of fees must upload a valid Domicile Certificate.)
  - k) Caste Certificate (for SC/ST)
  - l) Non Creamy Layer Certificate (BC/EBC candidates must upload valid N.C.L certificate (not Caste Certificate) to avail benefits of reservation) (बिहार सरकार के प्रयोजनार्थ)
  - m) E.W.S. Certificate, if applicable
  - n) Certificate of Disability (for Locomotor Disabled Candidates)
  - o) Identity Card of Patna High Court or Courts Subordinate to this Court, if applicable
  - p) ‘B’ Certificate of N.C.C.
  - q) Other relevant documents, if any

**Note:** Candidates should mention Certificate Issuing Authority, Date of Issue and Certificate Number in respect of Domicile, Caste, N.C.L., E.W.S., and Disability certificates.

14. Instructions to upload photograph and Signature:
- a) Size of the Photograph should be minimum of 50 KB and maximum 100 KB.
  - b) Size of the Signature should be minimum of 10 KB and maximum 20 KB.
  - c) Image should be in JPG/ JPEG/ PNG format only.
15. Instructions to upload required Documents/Certificates:
- a) Size of the document should be minimum of 50 KB and maximum 100 KB.

b) Document should be only in JPG/ JPEG/ PNG format only.

16. Uploaded photograph and signature (in running hand) must be clearly identifiable / visible, otherwise application of the candidate shall be rejected by the High Court and no representation from the candidate will be entertained by the High Court in this regard.
17. The photograph of the candidate must contain his/ her full face, both ears, neck in frontal view with a neutral, non-smiling expression and with open eyes directed at the camera. Make sure that the picture is in colour, taken against a light-colour, preferably white, background. If the picture is taken on a sunny day, the Sun should be behind the candidate, or the candidate should place himself in the shade, so that the candidate is not squinting and there are no harsh shadows. If flash is used, it must be ensured that there is no "red-eye". Caps, hats, sunglasses and dark glasses are not acceptable. Religious headwear is allowed but it must not cover the face. If candidates wear power glasses, it must be ensured that there are no reflections and the eyes can be clearly seen.
18. The applicant has to sign on white paper with Black pen in running hand. The signature must be signed only by the candidate and not by any other person. The Signature will be used for the purpose of verification during the recruitment process. If at any stage of recruitment process, the Candidate's signature does not match with the signature on the Admit Card, the candidate will not be permitted to appear in the examination and his candidature shall be cancelled.
19. Prior to proceeding for payment, candidate must preview the application form on the Print Preview Page and ensure that all the details filled in are correct in all respect after which they have to click on the check box. The date of submission of online application form will be visible. The date of submission of the application form shall be system-generated and shall not be updated unless and until the candidate makes any modification in the online application form. Then, the "Submit and Pay" button shall be visible where they can make the payment of application fees. After making payment, the application form shall be finally submitted and no change/ alteration shall be allowed and any deviation from **the data appearing in the certificates/ documents, noticed at later stage shall lead to disqualification of the candidate.**
20. The candidates must take printout of the finally submitted online application form reflecting therein the payment details and retain the same along with relevant uploaded documents for producing the same at the time of document verification.
21. Candidates are advised to apply much before the closing date and not to wait till the last date to avoid the possibility of disconnection/inability/failure to log on the High Court's website on account of heavy load on Internet/Website/Server. The High Court shall not

assume any responsibility for the candidates not being able to submit their applications within the last date on account of the aforesaid reasons or for any other reason beyond the control of the Court.

22. Please note that the above procedure is the only valid procedure for applying. No other mode of application or incomplete steps would be accepted and such applications would be summarily rejected.

